

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ADDL. BENCH

ALLAHABAD

Dated: This the 6th day of December, 1996

CORAM : Hon'ble Mr. S. Das Gupta AM
Hon'ble Mr. T. L. Verma JM

— 1 —

ORIGINAL APPLICATION NO. 1537/94

C/A Sri N. B. Singh

Versus

C/B Sri B.K.S. Chauhan

OPEN (24/7)

(Order) ORAL

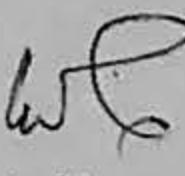
By Hon'ble Mr S. Das Gupta AM

This O.A. was filed under section 19 of the Administrative Tribunals Act 1985 by the Telecom Divisional Engineer, Jhansi, challenging the order dated 1.10.1992 passed by the Presiding Officer, Central Govt. Industrial Tribunal cum Labour Court, Kanpur under section 33-C(2) of the Industrial Tribunal Act, awarding a sum of Rs.40,000/- to the respondent no.1 besides the interest at the rate of 18% per annum. Facts of the case need not to be stated, as the matter can be disposed of on short question of the jurisdiction of the Tribunal.

2. Counter affidavit has been filed by the respondent no.1 to which the rejoinder affidavit has also been filed. ^{By} neither of the parties, question of jurisdiction has been raised. However, it has been brought to our notice that in ~~the~~ recent case of ~~Sanjiv Kumar v. UOI~~ Hon'ble Supreme court has taken a view following the decision in the case of K. P. Gupta v/s Controller of Printing and Stationery that this Tribunal has no jurisdiction to hear the matter arising out of Labour court decisions.

3. As the present application arise out of the decision of Industrial Tribunal cum Labour court, we have no jurisdiction to interfere with the same. The present application is, therefore, dismissed, leaving the parties to bear their own costs. Interim order is vacated.


J.M.


A.M.